[Placed in Library. For (a) to (c) *See* No.LT.-1308/98]

Memorandum of understanding between the Government of India and Engineering Project (India) Limited

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): Sir, on behalf of SHRI SUKHBIR SINGH BADAL I lay on the Tabic a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Industry, Department of Heavy Industry) and Engineering Project (India) Limited, for the year 1998-99.

[Placed in Library. See No. LT-880/98]

RE. QUESTION OF PRIVILEGE

SHRI JAYANT KUMAR MALHOT-RA (Uttar Pradesh): Mr. Chairman, Sir, \ wish to raise a matter of privilege. When Members come into this House or the Lok Sabha, they have equal privileges. But we have noticed and it has been happening for quite some time that there are a lot of Members, ex-Ministers, ex-Chief Ministers or even present Ministers come into the House or near the precincts of the Lok Sabha and the Rajya Sabha with armed guards, with guards who are armed to their teeth. In fact, the other day, when we were coming down the stairs of the main entrance and we found black cats, about 20 of them, surrounding a car with weapons pointing at us. I think all the Members who are here are provided security by the Rajya Sabha and the Lok Sabha and ,we are under your protection and therefore, there should not be any difference at all. I think this matter should not be referred to the Privileges Committee and this entry of guards, entry of armed personnel, should be prevented in the precincts of Parliament.

PROF. VIJAY KUMAR MALHOT-RA (Delhi): Sir.......

MR. CHAIRMAN: Are you referring to this issue or something else?

Annual Report and Accounts were laid on the Table of the Rajya Sabha on 6th July, 1998.

प्रो. विजय कुमार मल्होत्राः इसी के साथ।... (व्यवधान)

MR. CHAIRMAN: It is a matter of privilege. Are you joining him?

प्रो. विजय कुमार मल्होत्राः सभापित महोदय, मैं इसी पर बोल रहा हूं। (व्यवधान) खिलाफ नहीं बोल रहा हूं। इसी इश्यु पर प्रिविलेज की बात कर रहा हूं। आप सुन लीजिये (व्यवधान)

Please let me say something. Sir.

MR. CHAIRMAN, On privilege, only a person who has given notice will be called and not anybody else. (*Interruption*). I would like you, Mr. Sikander Bakht, to say something. As the Leader of the Opposition, you were deeply concerned with it.

THE LEADER OF THE HOUSE (SHRI SIKANDER BAKHT): Sir, I do not have anything to say about the privilege part. But I would certainly bring to the notice of the Home Minister all these things on which I agree with the hon. Member that it should not happen here. (Interruptions).

SHRI MD. SALIM (West Bengal): Sir, it is not a question of the Home Ministry. It is Parliament precincts, Lok Sabha and Speaker and Chairman. You should take a decision first. Security concern, of course, is there.

श्री सिकन्दर बख्तः सदर साहब, आनरेबूल मैंम्बर ने बिलकूल ठीक कहा है।

The entire parliament House comes under the administrative concern of the Speaker. That is true.

मगर ब्लैक कैट्स का यहां आना , कहां तक आना, इसके लिए हुक्म होम मिनिस्टरी ही दे सकती है।

MR. CHAIRMAN: We will look into

MR. CHAIRMAN: That part is over now.

SHRI S. S. SURJEWALA: I want a half-an-hour discussion on that. It may be permitted, Sir.

MR. CHAIRMAN: Send the notice, we will decide on that.

Now, Mr. Virumbai.

RE. CAUVERY WATER DISPUTE

SHRI S. VIDUTHALAI VIRUMBAI (Tamil Nadu): Mr. Chairman, Sir, today, I have again to raise the Cauvery issue here since I could not get any receprocaol..... (Interruptions).

MR. CHAIRMAN: No. It was decided earlier that the matter would be raised becuase tomorrow would be the last day. It was decided that on Member from the DMK, one from the AIADMK, one from the Congress, one from the JD, one from the TMC and one from the BJP would be called. Others, no. Others have already spoken. It was decided that it should not be a general debate but only referring to the issue.

SHRI H. HANUMANTHAPPA (Kamataka): Please make it two for us.

MR. CHAIRMAN: No. Then I will have to allow two for others also. (*Interruptions*). No. it was decided like that

SHRI S. VIDUTHALAI VIRUMBI: Sir, I did not get any response from the Government. I do not want to go into the previous history because it will take a lot of time. The Cauwry Water Disputes Tribunal declared its Interim Award on 25.6.1991 itself. Through Award, they wanted to ensure 205 TMC of water for Tamil Nadu's purpose. That is, the Kamataka Government should release 205 TMC of water from June every year. Out of that, 6 TMC water is to be released to Pondicherry. At the same time, it was also decided that the State Government of Karnataka should not increase the irrigation area over 11.2 lakh acres. These are the contents of that Interim Order. This Interim Order was published in the gazette on 10.12.1991. Sir, the State Government of Karnataka have persistently violated the Interim order. Therefore, in 1992, the State Government of Tamil Nadu filed a suit in the Suppreme Court under section 6A of the Inter-State Water Disputes Act 1956 for framing a scheme and its notification in the official gazette. In between, in the months of June and July, 1996, we were very much affected. Therefore, the State Government -of Tamil Nadu filed an Interlocutary Application in the Supreme Court on 8.7.1996 praying for a direction to the State Government of Karnataka to release the prescribed quantity of water, as per the Award of the Tribunal since the State Government of tamil Nadu could not get even fifty percent of water for which it was entitled during June-July 1996. Actually, the Supreme Court had advised the two Chief Ministers to have a dialogue. Accordingly, the two Chief Ministers held discussions, that is, the Chief Minister of Tamil Nadu as well as the Chief Minister of Kamataka, on five occasions from August 1996 to january 1997. But they could not agree with each other. The fact of the .failure of talks was reported to the Supreme Court on 4.2.1997. On 9.4.1997. the Attorney-General of India, had committed before the Supreme Court and I would like to quote that. "The Union of India is